



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Special C)

NOTIFICATION

No. Spl.C2/378/2018-GAD.

Thiruvananthapuram, 9th October 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala is granted leave on full allowances on the following dates under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 6601/2018/GAD dated 9-10-2018.

Period of Leave	Relinquished charge & proceeded on leave	Rejoined Duty
(1)	(2)	(3)
10-7-2018	9-7-2018 AN	11-7-2018 FN
16-7-2018	13-7-2018 AN	17-7-2018 FN

[availing 14-7-2018 (Second Saturday) and 15-7-2018 (Sunday)]

(1)	(2)	(3)
19-7-2018 & 20-7-2018	18-7-2018 AN	23-7-2018 FN
[availing 21-7-2018 (Saturday-non-sitting day) and 22-7-2018 (Sunday)]		
3-8-2018	2-8-2018 AN	6-8-2018 FN
[availing 4-8-2018 (Saturday-non-sitting day) and 5-8-2018 (Sunday)]		
8-8-2018	7-8-2018 AN	9-8-2018 FN

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

NOTIFICATION

(2)

No. Spl.C2/378/2018-GAD.

Thiruvananthapuram, 9th October 2018.

The Hon'ble Mr. Justice C.T. Ravikumar, Judge, High Court of Kerala who has been granted leave on full allowances on 12-7-2018 and 13-7-2018 under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 6602/2018/GAD dated 9-10-2018, has assumed charge and rejoined duty on the forenoon of 16-7-2018, availing 14-7-2018 (Second Saturday-Holiday) and 15-7-2018 (Sunday-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1147/2018/LBR.

Thiruvananthapuram, 29th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sajeesh, P., Pulakkothu House, Kottamparambu P. O., Mundikkal Thazham (via), Kozhikode-673 008 and the workman of the above referred establishment Sri Anilkumar, Karuppal House, Madavur P. O., Narikkuni (via), Kozhikode-673 585 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Anilkumar, Hotel employee by the management of Bindu Hotel, Mundikkal Thazham, Kozhikode is justifiable ? If not, what relief he is entitled to?”

G.O. (Rt.) No. 1148/2018/LBR.

Thiruvananthapuram, 29th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Convenor, Noon Feeding Committee, Mary Matha Higher Secondary School, Panthalampadam, Panniyankara (P. O.), Palakkad-678 683 and the workmen of the above referred establishment represented by the Secretary, School Pachaka Thozhilali Union, C. Janardhanan Smarakam, Mannadiyar Lane, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Bindu by the employer, Convener, Noon Feeding Committee (Headmaster), Mary Matha Higher Secondary School, Panthalampadam, Panniyankara Post, Palakkad is justifiable? If not, what reliefs she is entitled to?”

(3)

G.O. (Rt.) No. 1152/2018/LBR.

Thiruvananthapuram, 3rd October 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri M. K. Patwari, Director & CEO, Kilkotagiri and Thiruvambadi Plantations Ltd., Pinnacle Krishna, Door No. 581/4, 2nd Floor, D. B. Road, R. S. Puram. Coimbatore-641 002, Tamilnadu (2) The Manager, Thiruvambadi Estate, Mukkam P. O., Kozhikode and the workmen of the above referred establishment represented by the Secretary, Kozhikode Jilla Estate Mazdoor Sangham (B. M. S)., B. M. S Office, Kallai Road, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;